

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Corporation Bank(Mid Corporate Branch)
Vs
SLO Industries Ltd

MAIN PETITION NUMBER : CP/1264/IB/2018

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1191(CHE)2024

ORDER

Present: Mr. Anil Kumar Ojha, party in person.

This IA(IBC)/1191(CHE)2024 has been filed seeking reliefs including amendment. The Applicant submits that there are some errors in the application. He may be permitted to withdraw the application with liberty.

Recording the above submissions and the fact that this Tribunal has to issue notice on the application which has not been issued, Applicant is permitted to withdraw the application with liberty.

IA(IBC)/1191(CHE)2024 is **disposed of**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**